

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.139/2002
M.A. NO.124/2002c

This the 16th day of January, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.K.AGRAWAL, MEMBER (A)

1. Dinesh Kr. Sachdeva
S/O Satnam Rai Sachdeva,
R/O 125 Vaishali Vihar,
Saharanpur, Pin 247001.
2. Vijay Kumar Aggarwal
S/O Mohan Lal Aggarwal,
R/O H.No.85, Near Bhagat Singh Park,
Band Gate, Sirsa (Haryana) 125055.
3. Suresh Kr.Malhotra
S/O Amar Nath Malhotra,
R/O 1138 Sector 13, Hissar,
Haryana.
4. Sakesh Kumar S/O Ram Chand,
V & PO Khaiyan Malkhana,
Tehsil Mandi, Dabwali,
Distt. Sirsa (Haryana).
5. Om Prakash S/O Fateh Singh,
R/O 48 New Anaj Mandi,
Hansi, Hissar (Haryana).
6. Balbir Krishan Lahir
S/O Gurdass RAM Lahir,
R/O B-69 Kendriya Vihar,
Sector 14, Panchkula,
Haryana.

... Applicants

(By Mrs. Meera Chhibber, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Defence,
South Block, New Delhi.
2. Engineer in Chief,
Army Headquarters, DHQ,
PO Kashmir House,
New Delhi.
3. Chief Engineer, Western Command,
Engineer's Branch, Chandimandir,
Panchkula, Haryana.
4. Shri Sanjay Kaul,
Asstt. Surveyor of Works,
C/O Commandar Works Engineer,
New Delhi.



5. Shri M.P.Sood,
Asstt. Surveyor of Works,
C/O Commander Works Engineer Hills,
Pithoragarh (Uttaranchal).
6. Shri Ramesh Chander,
Asstt. Surveyor of Works,
C/O Commander Works Engineer (P),
Banar Jodhpur (Rajasthan).
7. Shri Harjit Singh,
Assistant Surveyor of Works,
C/O Commander Works Engineer (P),
Amritsar (Punjab). ... Respondents
(Respondents 4 to 7 to be served
through the Office of Engineer in Chief,
Army Headquarters DHQ, P.O.Kashmir House,
New Delhi).

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal :

MA No.124/2002 for joining together in a single
application is allowed.

By the present OA, applicants claim promotion to
the post of Assistant Surveyor of Works. It is their
grievance that though their juniors have been promoted,
their claim has been overlooked. In this behalf, they
have submitted their representations dated 29.6.2001,
5.7.2001, 6.7.2001 and 16.7.2001 (Annexure P-VI colly.)
followed by reminders (Annexure P-VIII colly.). No
orders thereon have so far been issued. In the
circumstances, we find that the interest of justice will
be duly met by disposing of the present OA at this stage
itself even without issue of notices with a direction to
the respondents to dispose of the aforesaid
representations by passing reasoned and speaking orders
within a period of eight weeks from the date of
communication of this order. We direct accordingly.

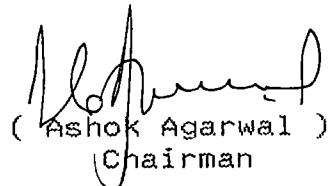
N.J.

Present OA may be treated as an additional representation submitted on behalf of applicants.

2. Present OA is disposed of.



(S.K.Agrawal)
Member (A)



(Ashok Agarwal)
Chairman

/as/